

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 104
New CA-171/2024
In
CAA-51(ND)/2022

IN THE MATTER OF:

M/s.Chandigarh Malt Pvt Ltd.

.... Petitioner/Applicant

Order under Section 230-232 of the Companies Act, 2013.

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. D Bhattacharyya, Ms. Deeti Ojha Advs.
For Respondent :

ORDER

New CA-171/2024

This application has been filed seeking to place on record a copy of the order dated 02.07.2024 passed in CP (CAA) No. 4/CHD/CHD/2022 by the Chandigarh Bench of NCLT. The same is taken on record.

CA-171/2024 **disposed of.**

List the main matter for arguments **on 12.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)